

OFFICE OF THE DISTRICT AND SESSIONS JUDGE, KAITHAL
ORDER:

In view of Hon'ble High Court's order bearing No. 24/RG/Spl./Misc. dated 10.06.2020 and after looking into each and every aspect and in continuation of this office previous orders dated 18.05.2020 and 01.06.2020, it is decided that apart from other urgent Civil and Criminal cases, filing of non-urgent cases which do not require immediate relief, is allowed as per the following arrangements w.e.f. 15.06.2020 till further orders:-

AT DISTRICT HEADQUARTER, KAITHAL

Sr. No.	Category of Cases	Maximum Number of Cases per day
1.	Civil Suits	10
2.	All Family Court Matters (All HMA cases, Maintenance, Guardian & Wards Act cases etc.)	10
3.	Civil Appeals	10
4.	MACT Petitions	10
5.	Criminal Appeals and Complaint under IPC/Act and Misc. Petitions	10
6.	Sessions Cases in which accused is/are on bail besides the cases in which the accused is/are in custody	5
7.	Complaints under Section 138 of Negotiable Instruments Act, 1881	20
8.	Motor Vehicle Act Cases involving Drunken Driving and impounded vehicle	25

AT SUB-DIVISION GUHLA:-

Sr. No.	Category of Cases	Maximum Number of Cases per day
1.	Civil Suits	5
2.	Complaints under IPC/Act and Misc. Petitions	5

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12/06/2020

3.	Complaints under Section 138 of Negotiable Instruments Act, 1881	10
4.	Motor Vehicle Act Cases involving Drunken Driving and impounded vehicle	10

2. It has been decided that the exemption applications of the parties shall be dealt with liberally by the Courts.
3. Challans under Section 173 Cr.P.C. of the various Police Stations shall be submitted by the Prosecution in the Court concerned as and when the concerned Illaqua Magistrate will be on duty.
4. At the time of filing of cases, the presence of Petitioner/Complainant is not required and the same can be filed through the Advocate/Agent.
5. The Advocates are requested to submit the requisite number of registered envelopes as per number of parties, duly stamped as per requirement alongwith requisite number of the copies of the plaint/petition etc. for service to the other parties through registered post only.
6. A copy of this order be uploaded on the website of this office for general information to the Advocates as well as litigants.

All concerned be informed accordingly.

Dated: 12.06.2020.

N. Katyal
 (Naresh Katyal)
 District and Sessions Judge,
 Kaithal. *Santar Singh*

Endorsement No. 4376-98 Dated 12.6.2020

Copy forwarded to the following:-

1. All the Judicial Officers posted in this Sessions Division.
2. The Superintendent of Police, Kaithal.
3. The Superintendent, District Jail, Kaithal.
4. The District Attorney, Kaithal.

5. The Presidents, District Bar Association, Kaithal and Bar Association, Guhla.
6. Superintendent Grade-II, Judicial Branch of this office.
7. System Assistants of this Sessions Division,
for information and necessary action.

N. Katyal
12.6.2020.

(Naresh Katyal)

District and Sessions Judge,

Kaithal. 12.06.2020

Unique I.D. No. HR-0057

S. Kumar Singh